

CC No. 06/2020
FIR No. 21/2009
PS ACB
State Vs. Closure Report

25.07.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020 and; Order No. 24/DHC/2020 dated 13.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Kuldeep, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

Present (through Video Conference):

Ld. Additional PP Sh. Maqsood Ahmad.

Investigating Officer ACP Madan Lal Meena.

Complainant Kamal Ram Meena.

Ld. Prosecutor for the State Sh. Maqsood Ahmad has advanced his oral arguments stating that there is non-compliance of previous orders passed on previous closure reports in this matter. He also submits that he has already filed written submissions through e-mail id on the e-mail of the Court and that the matter be sent back for further investigation. He has been heard.

On the other hand, ACP M. L. Meena submits that all necessary compliances in terms of previous orders were made and he also submits that he has also submitted his written submissions and additional written submissions on the e-mail of the Court. Investigating Officer submits that regarding compliance, facts are mentioned in CD No. 122 to 128.

On the other hand, complainant retired ACP K. R. Meena submits that he has already filed NOC in writing and he has no objection to the Closure Report even today. He has also submitted in writing that the matter may be disposed of based on the submissions filed and based on his no objection.

Ahlmad of the Court informs that scanning of the file is not possible presently since there is no scanner available in the Court. Accordingly, let physical file of this case be supplied to this Court at residence office, since the Courts are presently not functioning physically because of on-going Covid-19 pandemic situation.

Put up on 30.07.2020 for orders.

A copy of this order be sent along with the notices to the Ld. Prosecutor; the complainant and, the IO. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
25.07.2020